

users, holders and traders of Bitcoin about the potential financial, operational, legal, customer protection and security related risks. A Committee under the Chairmanship of Secretary, Department of Economic Affairs is deliberating over all issues related to cryptocurrencies to propose specific actions to be taken. The Government has issued a statement on December 29, 2017 cautioning the people against the risks of investing in virtual currencies.

#### **Zero per cent GST on pooja items**

1658. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state whether there is any proposal to include pooja items such as agarbatti, dhoop, camphor etc. under zero per cent list of GST and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): Rates are prescribed on the recommendations of the GST Council. As of now, no recommendation has been made by the GST Council for including pooja items such as agarbatti, dhoop, camphor etc. Under zero per cent list.

#### **Legislation to regulate real estate sector**

1659. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

(a) whether as per the assessment of revenue intelligence agencies, funds and unaccounted/black money are flowing into the real estate, mining and manufacturing sector;

(b) if so, the details thereof;

(c) the details of real estate companies, mining/manufacturing companies found involved in investment of money flowing from organisations and companies from tax havens and other foreign countries;

(d) the action taken against the erring builders and companies having nexus with such foreign organisations and companies, company-wise;

(e) whether Government proposes to bring out a legislation with relevant provisions to regulate real estate sector included therein; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (d) Revenue Intelligence agencies under Central Board of Excise and